## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3472 ANSWERED ON:04.08.2014 REFORMS IN ELECTORAL LAWS Puttaraju Shri C.S.;Yadav Shri Om Prakash

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to make any changes in laws relating to elections in the country;
- (b) if so, the details thereof:
- (c) whether the Government is considering to make voting compulsory for all voters on pilot basis in few States lo test its practicality and if so, the details thereof:
- (d) whether the Government has invited suggestions/comments from various stakeholders in this regard; and,
- (e) if so, the details thereof?

## **Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): Amendments in the laws relating to Election is a continuous and ongoing process by which the provisions of such laws are strengthened form time to time. Keeping in view the comprehensive electoral reforms the government has referred this matter in its entirety, including the compulsory voting along with other issues, to 20th Law Commission and presently the same is under consideration. The Law Commission has sought the views from all the parties on this matter and the report thereof is yet to be submitted by the commission. The matter would be further examined in consultation with all the stakeholders after the recommendations of the Law Commission are received.